

No.GOB(I) 1/2018

HIGH COURT OF KARNATAKA,  
BENGALURU,  
DATE: 08<sup>TH</sup> MAY, 2018.

**NOTIFICATION**

The following transfers and postings of Judicial Officers in the cadre of District Judge are ordered in the interest of public service, to take effect immediately:

| <b>Sl. No.</b> | <b>Name of the Officer</b>             | <b>Present Charge</b>   | <b>Place to which posted</b>   |
|----------------|--|---|--|
| 1              | Sri.Ramachandra D. Huddar              | District Judge, OOD, Leave Reserve, High Court of Karnataka, BENGALURU. | Proposed for appointment as District Judge, OOD, Registrar (Infrastructure and Maintenance) High Court of Karnataka, BENGALURU.<br><br>(Vacant Post)                 |
| 2              | Sri. Chandrashekhar Mruthyunjaya Joshi | V Addl. District and Sessions Judge, MYSURU.                            | Proposed for appointment as District Judge, OOD, Registrar (Computers), High Court of Karnataka, BENGALURU.<br><br>(Vice Sri.T.G.Shiva-shankare Gowda – transferred) |

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-  
(ASHOK G. NIJAGANNAVAR)  
REGISTRAR GENERAL

To,

The Compiler, Karnataka Gazette, Bengaluru (in duplicate) for favour of publication in the next issue of Gazette in Part-II, Section 2.

**Copy forwarded for information and necessary action to:-**

1. The Prl. City Civil and Sessions Judge, Bengaluru City, the Chief Judge, Court of Small Causes, Bengaluru City, the Prl. Judge, Family Court, Bengaluru and all the Prl. District and Sessions Judges in the State.
2. The Prl. District and Sessions Judge, Mysuru, with a request to make necessary arrangements for relieving the Officer concerned and to send the proposal for concurrent appointment to the Court which will become vacant due to above transfer.

-: 2 :-

3. The officers concerned with a direction to get themselves relieved from the present charge of their posts and then proceed to take charge of their new posts, immediately.
4. The Registrar General/Registrar (Vigilance)/Registrar (Judicial)/Registrar (Computers)/ Registrar (Statistics and Review)/Registrar (Recruitment)/ Registrar (Administration)/Registrar (Infrastructure and Maintenance) and Secretary to Hon'ble the Chief Justice.
5. The Additional Registrar General, High Court of Karnataka, Dharwad and Kalaburagi Benches.
6. The Central Project Co-ordinator (Computers) of this office, with a request to web-host the same on the official website of High Court of Karnataka.
7. The A.R.-cum-P.S. to Hon'ble the Chief Justice.
8. All the Private Secretaries to the Hon'ble Judges.
9. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
10. The Prl. Secretary to Government of Karnataka, Law Department, Vidhana Soudha, Bengaluru.
11. The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
12. The Accountant General in Karnataka, Bengaluru.
13. The Director, Karnataka Judicial Academy, Bengaluru.
14. The Director, Bengaluru Mediation Centre, Nyaya Degula, H. Siddaiah Road, Bengaluru.
15. The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, H. Siddaiah Road, Bengaluru.
16. The Director, Arbitration Center-Karnataka, III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
17. The Secretary, High Court Legal Services Committee, High Court Buildings, Bengaluru.
18. The General Secretary, Karnataka State Judicial Officers Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.
19. The Section Officers of RPS/GOB-II/RSB/HVC/HCE/HCB/HCA-I/HCA-II/LCBS/HCL/LCA-I, II and III, Branches of this office.
20. Spare copies.